Central Administrative Tribunal Principal Bench: New Delhi

0A-409/2002

New Delhi this the 22nd day of March, 2002

Hon'ble Shri V.K. Majotra, Member (A) Hon'ble Shri Kuldip Singh, Member (J)

- 1. CPWD Karamchari Union (Regd.), Through its President Shri Hukam Chand, Office at Plot No.1, Aram Bagh, Near Udasin Mandir, Paharganj, New Delhi- 110 044.
- 2. Surender Singh,
 S/o Shri Doorbin Singh
- 3. Ramkanwar
 S/o Shri Rizak Ram
- 4. Rajbir Singh, S/o Shri Deep Chand
- 5. Ram Asra, S/o Shri Sanju Ram
- Ram KishanS/o Shri Mir Singh
- 7. Mahender Singh, S/o Shri Dhani Ram
- 8. Mohd. Arif, S/o Shri Farhad Ulla
- 9. Suresh Chand, S/o Sh. Bhane Ram
- 10. Smt. Jetun, W/o Sh. Inshad Ali.
- 11. Smt. Prem Devi,
 W/o Shri Mahavir Singh.
- 12. Sher Bahadur S/o Sh. Pan Bahadur.
- 13. Chote lal, S/o Shri Ram Das
- 14. Keshav Dev S/o Sh. Chandan Singh.
- 15. PheruRam, S/o Sh. Baghad
- 16. Ravinder, S/o Shri Ajit Ram.
- 17. Vijay Kumar, S/o Shri Tejpal.

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- 18. Sita Ram, S/o Shri Kesri prasad.
- 19. Smt. Vidya Devi, W/o Sh. Dodhi Ram
- 20. Sharvan S/o Shri Dhimo
- 21. Ajit Singh, S/o Shri Daya Ram
- 22. Radha Krishan, S/o Late Shri Nihal Singh
- 23. Lal Dev Prasad S/o Sh. Nand Ram
- 24. Gopal Dutt, S/o Shri Nand Ram.
- 25. Arjun Singh, S/o Shri Bharat Singh
- 26. Ramsaran, S/o Shri Lakhi Ram
- 27. Dasrath Singh, S/o Shri Vikram Singh
- 28. Munshi Ram, S/o Shri Balle Ram.
- 29. Smt. Usha Devi, W/o SHri Chander Singh
- 30. Smt. Rajkali, W/o Shri Lekhi.

All members of CPWD Karamchari
Union (Regd. & their addresses for
correspondence being:
C/o Union office, Plot No.1,
Aram Bagh, Near Udasin Mandir,
Paharganj,
New Delhi-110 055.

-Applicants

(By Advocate: Shri Manas R. Panigrahi)

Versus

- Director General (Works), Central Public Works Department, Nirman Bhawan, New Delhi.
- 2. Superintending Engineer (Electrical),
 (Co-ordination),
 Central Public Works Department,
 I.P. Bhawan, New Delhi.
- Superintending Engineer (Civil), (Co-ordination),

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Central Public Works Department, East Block, R.K. Puram, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

MA-392/2002 for joining together is allowed.

- 2. Learned counsel stated that although the applicants possess required length of service in terms of ACP Scheme, they have not been accorded benefit of the Scheme by way of upgradation of their pay scales on completion of 12 years and 24 years. The learned counsel stated that applicants had filed representation dated 26.8.2000 (Annexure-G) seeking grant of benefit of the ACP Scheme. However, the same has yet not been disposed of by the respondents although sufficient time has already elapsed.
- our considered view, at this stage itself 3. even without issuing a notice to respondents, interest ٥f justice would be duly served if of the represention applicants dated 26.8.2000 (Annexure-G) is disposed of by the respondents within a period of two months from the date of service of these orders by passing a reasoned and speaking order in respect of demand about grant of benefit under the ACP Scheme.
- 4. Ordered accordingly. The OA be also read as a supplementary representation. No costs.

(Kuldip Singh) Member (J)

(V.K. Majotra) Member (A)

cc.